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**BEFORE THE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**IN THE MATTER OF:**

**Original Application No. 80/2025/EZ**

**SATRUGHAN PRASAD**

**...Applicant**

**-Versus-**

**STATE OF JHARKHAND & ORS.**

**...Respondents**

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**AISHWARYA RAJYASHREE**

**Advocate**

**Bar Association Room No. 5,**

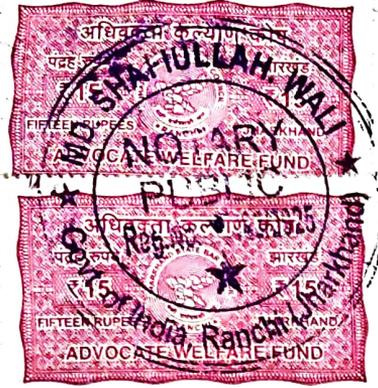
**High Court, Calcutta**

**Chamber: 8/1, K.S. Roy Road,**

**Kolkata: 700001.**

**(M)9874995669**

**Email: [advaish.hc@gmail.com](mailto:advaish.hc@gmail.com)**



BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
IN THE MATTER OF:  
Original Application No. 80/2025/EZ  
SATRUGHAN PRASAD

...Applicant

-Versus-

STATE OF JHARKHAND & ORS.

...Respondents

COUNTER AFFIDAVIT FILED ON BEHALF OF STATE OF JHARKHAND THROUGH THE PRINCIPAL SECRETARY, DRINKING WATER AND SANITATION DEPARTMENT, RANCHI, JHARKHAND, (i.e. RESPONDENT NO. 1 HEREIN).

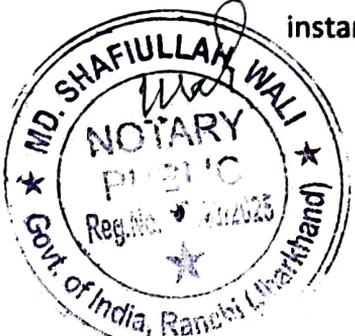
I, Chandra shekhar, son of Sri Sita Ram Prasad, aged about 51 years, by Religion-Hindu, by Occupation - Service under Government of Jharkhand in the office of Principal Secretary, Drinking Water and Sanitation Department, Ranchi, Jharkhand, having its office at Nepal House, Doranda, Ranchi, Pincode - 834002, Jharkhand, do hereby solemnly affirm and state as follows:

1. That, I am the Executive Engineer, Drinking Water and Sanitation Swarnrekha Headworks Division, Ranchi, Jharkhand, and that I am aware of the facts and records in the instant case and have gone through the allegations and contentions in the Original Application as such I am competent to make and affirm the instant Affidavit. Further, I have been duly authorized by the Respondent No. 1 herein to affirm and file this instant counter affidavit on his behalf.

Authorised Under Notaries Act 1952 & Notaries Rules 1956 Govt. of India Ranchi (Jharkhand)

15 DEC 2025

Ref No. 1314 Date: .....



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2. That, I am a law-abiding Citizen of India and very much respect the Constitution and Judicial System of India.

3. That in pursuance and in compliance to the order dated 07.05.2025 of the Hon'ble Tribunal in the instant Original Application this Counter Affidavit is being filed on behalf of Principal Secretary, Drinking Water and Sanitation Department, Ranchi, Jharkhand, Respondent No. 1 herein.

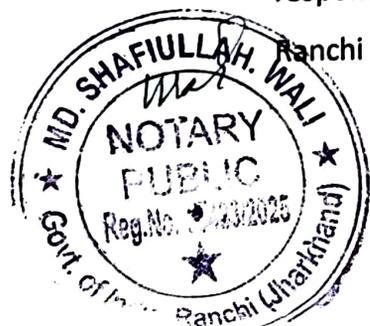
4. That this affidavit is being filed for bringing necessary facts and statements on record for just and proper adjudication of this case.

5. That in compliance to the said order dated 07.05.2025 passed by the Hon'ble Tribunal, the inspecting committee comprising of the following members visited and inspected the site on 24.07.2025:

- i. Shri Sudarshan Murmu, Additional Collector, Naxal, Ranchi, Jharkhand;
- ii. Shri Sanjay Kumar Shrivastava, Special Officer, Jharkhand Pollution Control Board, Ranchi.

6. That the said inspection committee members carried out the inspection of the site and on basis of the said site inspection, the committee found out certain ground level facts and recommendation for the same, which is more fully mentioned in the joint inspection report dated 28.07.2025.

7. That the present application has been filed under Section 14 of the National Green Tribunal Act, 2010 with a prayer prohibiting the respondents particularly respondent no. 2 to this Original Application (i.e. Ranchi Municipal Corporation, Ranchi) to further construct the sewage



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system at Mahabir Nagar, Argora so as to putting the already installed supply water pipeline by Respondent No. 3 (JUIDCO) into the sewage resulting in the possibility of contamination of drinking water which may further lead to health hazard and with a further prayer to direct the respondent no. 2 to remove the already built sewage/drainage over the a installed supply water pipeline and direct to discharge the effluent directly into the river after proper treatment of the same. It has also been prayed to direct the respondent no. 4 to take suitable action as per law against the responsible who knowingly well, that if the drinking water will be supplied passing through the sewage is having possibility of getting contaminated and by doing the same they are playing with the health of the people.

8. That at the very outset it is stated and humbly submitted that respondent Drinking Water & Sanitation Department is a formal party in the present Original Application and that the answering respondent is Ranchi Municipal Corporation, Ranchi, i.e. Respondnet No. 2 hereto.

9. That it is relevant to state that Ranchi Municipal corporation has constructed the sewerage pipeline in the year 2025, when JUIDCO has already installed the drinking water pipeline in such area around 4 to 5 year earlier. Thus, the proper counter affidavit is required to be filed by the respondent no. 2 & 3, since matter relates to both the organizations, and which are necessary for just and proper adjudication of the issue involved in present case.



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15 DEC 2025

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10. That, this Counter Affidavit is filed bonafide and in the interest of justice.

It is therefore prayed that Your Lordships, may kindly be pleased to accept the instant Counter Affidavit.

11. That the answering respondent seeks leave to file any further affidavits, if required, as per direction of the Hon'ble Tribunal.

12. I state that the statements contained in paragraphs Nos. 1 to 4 are true to my knowledge, the statements contained in paragraph Nos. 5 to 9 are true to my information derived from the official records of the case, which I verily believe to be true and the rest is/are my respectful submissions before this Hon'ble Tribunal.

*Shafiq*  
12.12.2024

Executive Engineer  
D.W. & Sanitation Head  
Works Division, Ranchi

*Shafiq*

*M. K. Singh*

*(Mubesh Kumar Singh)*

En-No- 636/2024

15/12/2024

Signature Attested on  
Identification Verification  
of Lawyers



15 DEC 2025

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VERIFICATION

I, Chandra shekhar, son of Sri Sita Ram Prasad, aged about 51 years, by Religion-Hindu, by Occupation - Service under Government of Jharkhand in the office of Principal Secretary, Drinking Water and Sanitation Department, Ranchi, Jharkhand, having its office at Nepal House, Doranda, Ranchi, Pincode - 834002, Jharkhand, is filing the instant Counter Affidavit.

Date: 15/12/2025

Place: Ranchi

*Shekhar*  
12.12.2025  
-----  
EXECUTIVE ENGINEER  
D.W. & Sanitation Deptt.  
Ranchi Division, Ranchi

Identified by me:

*M. K. Padhyay*  
Advocate

15/12/2025

Id by  
*M. K. Padhyay*  
(Mukesh Kumar Padhyay)  
En. No- 636/2009  
15/12/2025

15 DEC 2025

*Shekhar*  
15/12/2025  
NOTARY PUBLIC RANCHI



Signature Attested on  
Identification Verification  
of Lawyers.



Aishwarya Rajyashree &lt;advaish.hc@gmail.com&gt;

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**Re: O.A No. 80/2025/EZ (Satrugan Prasad -Vs- Government of Jharkhand & Ors.)**

1 message

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**Aishwarya Rajyashree** <advaish.hc@gmail.com>

16 December 2025 at 02:28

To: Anup Agrawal &lt;lawanup@gmail.com&gt;, surendra kumar &lt;surendra\_kr15@rediffmail.com&gt;, "support@ranchimunicipal.com" &lt;support@ranchimunicipal.com&gt;

Sir,

Please find attached herewith the copy of the Counter Affidavit filed by the Principal Secretary, Drinking Water and Sanitation Department, Ranchi, Jharkhand (Respondent No. 1) in the abovementioned matter, for your reference.

Thanking you.

Regards,

Aishwarya Rajyashree

Counsel for the

State of Jharkhand.

**Counter Affidavit of Principal Secretary (DWASD).pdf**

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